



Government of Jammu and Kashmir
Civil Secretariat, Home Department
Jammu/Srinagar.

NOTIFICATION.

Srinagar, the 27th June, 2016

- SRO 199 .- Whereas, on 29.11.2012, Police Station, Kothibagh received a docket from Inspector Riyaz Ahmad to the effect that he had a specific information regarding movement of some Harkat-Jehad-i-Islami (HUJI) militant towards Srinagar alongwith Hawala money for its distribution among terrorists. Upon this, a Naka was laid at Residency Road, Srinagar and during checking, a person who attempted to flee on seeing the Police Party was apprehended. From his possession, an amount of Rs. 40,000/- (Indian Currency) was recovered. During questioning, the said person disclosed his identity as Abdul Razak Malla @ Ganie S/o Mohammad Ashoor R/o Chinkipora Sopore; and
2. Whereas, in this connection, Case FIR No. 103/2012 under sections 17 & 40 of the Unlawful Activities (Prevention) Act, 1967 was registered in Police Station, Kothibagh, Srinagar and investigation initiated; and
 3. Whereas, during the course of investigation, on the basis of statement of witnesses, the seizure memo and other evidence, the Investigating Officer has established a prima-facie case against the accused person under sections 17 and 40 of the Unlawful Activities (Prevention) Act, 1967; and
 4. Whereas, during the course of further investigation reliance has also been placed on previous case FIR No. 71/2009 registered in Police Station, Handwara in which the said Abdul Razak is an accused and some Arms and Ammunition had been recovered on his disclosure; and
 5. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused; and
 6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/recommendations of the Authority appointed under

